

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD**

(ALLAHABAD THIS THE 3rd DAY OF MAY, 2019)

Present

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)

Original Application No.330/00180 OF 2019

(U/S 19, Administrative Tribunal Act, 1985)

Karan Kumar Hajariya, S/o Late Uma Shankar Hajariya, R/o 7/101/2/4 Chak No.7, Tilak Nagar, Katarijiyora, Nawabganj, District-Kanpur Nagar.

.....Applicant

V E R S U S

1. Union of India through Secretary, Ministry of Finance, Govt. of India at New Delhi.
2. Principal Commissioner of Income Tax, 'Aayakar Bhawan", 16/69 Civil Lines, Kanpur Nagar.

.....Respondents

Advocates for the Applicant:- Shri Sunil proxy for Shri Nikhil Tandon.

Advocate for the Respondents:-Shri Vinod Mishra

ORDER

Shri Sunil, Advocate proxy for Shri Nikhil Tandon, Advocate for the applicant and Shri Vinod Mishra, Advocate for respondents are present.

2. Learned counsel for the applicant submits that he has filed an application for appointment on compassionate ground which is filed in the year 2017 before the respondents which is yet to be decided. Hence, the limited prayer is that a direction is given to the respondents to decide his

application for compassionate appointment within the earliest possible period.

3. Learned counsel for the respondents submits that the prayer of the applicant is that his representation filed in the year 2019 be disposed of and not his application for compassionate appointment.

4. In view of the limited prayer made by the counsel for the applicant, I am of the view that no new useful purpose will be served in keeping this OA pending.

5. Accordingly, in the interest of justice the original application is disposed of with a direction to the respondents/competent authority to decide the application for appointment on compassionate grounds filed by the applicant in the year 2017 by passing a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order.

6. It is made clear that I have not entered into the merits of the case. No order as to costs.

(RAKESH SAGAR JAIN)
Member-J

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